

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 154 of 2021**

**IN THE MATTER OF:**

**Sanjay Gupta**

**...Appellant**

**Versus**

**Amit Jain, Resolution Professional  
of Neesa Leisure Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Garvit Khandelwal and Mr. Prithu Garg,  
Advocates.**

**For Respondents: Mr. Sumant Batra and Ms. Niharika Sharma,  
Advocates for R-1.**

**Mr. Dinkar Singh, Advocate for R-2 (ARCIL)**

**ORDER**  
**(Through Virtual Mode)**

**07.04.2021:** Interlocutory Application filed vide Dairy No.26617 for substitution of the Appellant is reported to be defective. Let the defects be cured. Learned counsel for the Appellant seeks and is granted one week time to remove the defects.

List the appeal 'for admission (fresh case)' **15<sup>th</sup> April, 2021.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*